


FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SHRI ANIRUDDHA WOOD PRIVATE LIMITED OPERATING IN TIMBER, PLYWOOD, WOOD FOR ALL KIND INDUSTRIES AT BHACHAU, KUTCH, GUJARAT

(Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SHRI ANIRUDDHA WOOD PRIVATE LIMITED PAN:AAHCS8155L CIN: U20200MH2003PTC141226
2.	Address of the registered office	Parvati Niwas, Top Floor Room no: 17, above Prabhu Niketan Hotel, Daftary Road, Malad (East), Mumbai-400097 Maharashtra.
3.	URL of website	Not Available
4.	Details of place where majority of Fixed assets are located	Bhachau Kutch, Gujarat
5.	Installed capacity of main products/ services	Installed capacity is approx 500 CFT per day, including 3 vertical sawing machine and 2 horizontal sawing machine
6.	Quantity and value of main products/services sold in last Financial year	Nil
7.	Number of employees/workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: cirp.shrianiruddhawood@gmail.com and capiyushj@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at E-mail ids: cirp.shrianiruddhawood@gmail.com and capiyushj@gmail.com
10.	Last date for receipt of expression of interest	11 th October 2024
11.	Date of issue of provisional list of prospective resolution applicants	15 th October 2024
12.	Last date for submission of objections to provisional list	20 th October 2024
13.	Date of issue of final list of prospective resolution applicants	24 th October 2024

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26 th October 2024
15.	Last date for submission of Resolution plans	25 th November 2024
16.	Process email id to submit Expression of Interest	cirp.shrianiruddhawood@gmail.com

 Digitally signed
by PIYUSH
KISHANLAL JANI
Date: 2024.09.26
12:06:55 +05'30'

Piyush Kisanlal Jani
Resolution Professional
For Shri Aniruddha Wood Private Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 05/11/2024
Reg Address: Om Ashray, New Laxminagar,
Behind Mazar Ring Road, Gondia,
Maharashtra, 441614
EmailID: capiyushj@gmail.com

Date: 26/09/2024
Place: Mumbai

QUICKLY.

Reliance Power subsidiary prepaes ₹850-crore debt



New Delhi: Rosa Power, a subsidiary of Reliance Power, has prepaid ₹850 crore of its debt to Singapore-based lender Varde Partners, sources said. Following Reliance Power's achievement of zero debt, Rosa Power is now on track to become debt-free. The company aims to settle its remaining debt in the next quarter, they said. **PTI**

Coal imports increase marginally during April-July

New Delhi: Coal imports rose, albeit marginally, by 0.9 per cent y-o-y hitting 90.51 million tonnes (mt) during the April-July period of FY25 compared to 89.68 mt in the previous year. Non-coking coal imports increased by 2 per cent y-o-y during the period, while coking coal imports declined by 2.6 per cent on an annual basis. In July 2024, coal imports rose by 15.9 per cent y-o-y to 21.81 mt from 18.82 mt in July 2023, the Coal Ministry said. **OUR BUREAU**

Loans to MSMEs register 13.3% growth this fiscal

KEY FACTORS. Renewed focus on MSMEs and digitalisation driving growth

G Naga Sridhar
Hyderabad

Indicating a positive trend, loans to the Micro, Small and Medium Enterprises (MSMEs) have shown an uptick on a year-on-year (y-o-y) basis so far in the current fiscal, compared with the corresponding period last fiscal.

According to the latest Reserve Bank of India (RBI) data, advances to micro and small enterprises registered 13.3 per cent y-o-y growth, while that for medium enterprises stood at 17.2 per cent.

During the financial year 2023-24, there was a slow-down in the growth in loans for micro-small and medium enterprises at 10.2 per cent and 9.7 per cent respectively, compared with 28.3 per cent and 36.8 per cent growth, respectively, in 2022-23.

DIGITALISATION DRIVE
The increase, though considerably lower than the growth registered in FY23, came on the back of measures and a renewed focus on MSME



BUDGET PUSH. The initiatives proposed in the Budget are expected to give a fillip to the sector's sustainability and growth

credit. The credit flow is expected to improve going forward.

"The deepening of the account aggregator (AA) framework will enable MSMEs to access cash flow-based financing from lenders with minimal documentation," Bibekananda Panda, Senior Economist, State Bank of India (SBI) told *businessline*.

Additionally, the launch of the RBI's frictionless end-to-end digital platform, Unified Lending Interface (ULI), will revolutionise access to credit, especially for small

MSMEs, he added. "The formalisation and digitalisation of the economy have enabled banks to reach out to small MSMEs. While credit availability will not be a concern going forward, MSMEs need to focus on credit absorption," the SBI economist said.

The initiatives proposed in Budget 2024 will give fillip to the sector's sustainability and growth.

These include the CGTMSE scheme offering collateral-free loans, changes in asset-recognition norms for banks to support

MSMEs under distress, ensuring their financial stability and operational continuity, among others. "We are hopeful that the overall credit growth will reach the high level registered in FY23 and we are taking a slew of measures," said a senior official of Canara Bank.

CREDIT WORTHINESS

According to J Swaminathan, Deputy Governor, RBI, credit is crucial for the growth of MSMEs, and affordable funds can boost their competitiveness.

"Banks often use asset-based lending, which relies on collateral rather than cash flow. However, many MSMEs lack adequate assets for collateralisation, particularly for working capital needs, often leaving smaller businesses excluded from funding opportunities from the formal banking sector," he said in a recent speech.

The next six months of the current fiscal will show if this uptick was just a green shoot or will be a sustained trend throughout the financial year.

Lenders to recover about 19% of principal outstanding exposure to SIIL

K Ram Kumar
Mumbai

Lenders will recover about 19 per cent of the principal amount and about 9 per cent of their overall outstanding dues upfront from Supreme Infrastructure Industries Ltd (SIIL) via a compromise settlement under Section 230 of the Companies Act. Over and above this, a portion of the bad debt that has been converted into equity (lenders don't have to infuse fresh funds for this acquisition) can give some of the lenders, including the State Bank of India (SBI), an upside if the company starts performing, said sources in the lenders' consortium.

They emphasised that the compromise settlement was agreed to by 86 per cent of the lenders by value of their exposure. Such settlements have to be approved by the National Company Law Tribunal and once it is approved by the Tribunal, it becomes binding on all the creditors/lenders. Some of the EPC (engineering, procurement and construction) cases which were resolved under CIRP, resulted in less than 5 per cent recovery for lenders.



As of March 2023, lenders, including SBI, had an exposure of ₹2,391 crore to SIIL

The overriding factor for the settlement is to continue the company as a going concern where all the stakeholders in the ecosystem — employees, workers, vendors, dealers, logistics support providers etc. continue and their livelihood is preserved, the sources said.

DANGEROUS PRECEDENT

This assertion by lenders comes even as Congress General Secretary Jairam Ramesh, in a social media (X) post on Tuesday, said, "In an extraordinary move, the SBI has decided to convert its outstanding debt into equity in Supreme Infrastructure India Limited (SIIL), a firm that declared bankruptcy. The lenders, including SBI, took a 93.45 per cent haircut on the debt.

This arrangement creates a dangerous precedent in India's corporate debt landscape..."

The sources underscored that the compromise settlement offer by a company under Section 230 of the Companies Act is a standard practise when it is staring down the barrel and it is almost certain that the Corporate Insolvency Resolution Process (CIRP) would result in its liquidation/winding up.

SIIL became a non-performing asset (NPA) in 2015. Three attempts to restructure/revive it during the 2016-2020 under the then prevalent restructuring frameworks did not yield results due to changes in regulations. Neither did recovery bids via debt recovery tribunal, the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002, and sale to an asset reconstruction company succeed.

As on March-end 2023, lenders, including SBI, Punjab National Bank, Canara Bank, Union Bank of India, Bank of India and Central Bank of India, collectively had an exposure (principal) of ₹2,391 crore to SIIL.

ASOSAI resolves to collaborate on development of IT audit framework

KR Srivats
New Delhi

The Asian Organisation of Supreme Audit Institutions (ASOSAI) plans to enhance collaboration among member Supreme Audit Institutions (SAIs) through capacity building and development of IT Audit frameworks. A decision to this effect was taken at the 60th ASOSAI Governing Board meeting on Monday, Girish Chandra Murmu, Comptroller and Auditor General of India, said here on Wednesday.

SAI India has now assumed the chairmanship of ASOSAI for the year 2024-27 term. The leadership of India, now that it has assumed chairmanship, will focus on technology-driven audits and the audit of local bodies, according to Murmu. "Capacity building on IT (information technology) audit among SAI members will be a focus area. India is already a pioneer in IT audit. We have been serving the global community and have already trained 6,000 auditors. We will further strengthen our IT audit by writing protocols for digital audits," Murmu

said. He highlighted that emerging technologies like artificial intelligence have already arrived and most governments have started to adopt them.

"There are both opportunities and challenges in that. Particularly large language model (LLM) throws a lot of issues," he said.

New Delhi is hosting the 16th ASOSAI assembly, which symbolises a renewed commitment to cooperation and capacity building among SAIs across Asia. Murmu highlighted this was the first in-person meeting of ASOSAI members after the



Girish Chandra Murmu, CAG

Covid-19 pandemic. Over 200 delegates from 42 countries, including heads of 22 SAIs, are attending the New Delhi assembly. Interestingly, ASOSAI was founded in 1979 with 11 members in New Delhi. "ASOSAI, which

has now grown to 48 members, has now returned to its place of origin," Murmu added.

REPORTS APPROVED

The 60th ASOSAI Governing Board meeting on September 23 approved various strategic and financial reports including the mid-term report on ASOSAI's Strategic Plan 2022-27, report on the results of the Bangkok declaration 2021 and introduced new collaborations, research projects and regulatory reforms.

"We will make earnest and dedicated efforts to continue

the excellent work of its predecessors towards shaping the ASOSAI into a professional regional organisation and look forward to working with each member to address the challenges faced by public sector auditors today," Murmu said after assuming Chairmanship of ASOSAI.

The 16th ASOSAI assembly also saw the approval for creation of —Working Group on State Owned Enterprises (SAI Malaysia), Working Group on Regional and Municipal Audit (SAI Malaysia) and Working Group on IT Audit and Data Analytics (SAI India).

Laddu row: TTD files police complaint against AR Dairy

Our Bureau
Hyderabad

The Tirumala Tirupati Devasthanams (TTD) on Wednesday lodged a police complaint against AR Dairy, one of its ghee suppliers, for allegedly supplying adulterated ghee that was used for making the laddu prasadam of Lord Balaji.

General Manager (Procurement) for TTD Murali Krishna registered the complaint with the Tirupati East Police Station against AR

Dairy, on the ground of violation of norms.

SIT TO PROBE

The State government on Tuesday formed a Special Investigation Team (SIT) to probe into the issue, with Guntur range Inspector General Sarvasrestha Tripathi as its head.

The SIT will investigate all issues, including procurement of adulterated ghee containing animal fat to prepare the prasadam and misuse of power by the previous dispensation.

Centre sets up special team to tackle MCA-21 portal grievances

Our Bureau
New Delhi

The Corporate Affairs Ministry (MCA) has set up a "special team" to look into grievances of stakeholders with regard to their compliances on MCA-21 portal. The special team will also provide better guidance to the stakeholders on this front and even suggest systemic solution, if required.

The special team is intended to resolving issues of urgent nature. MCA has taken several steps towards ease of doing business, including easier and quicker process of incorporation and exit of companies and limited liability partnerships, expeditious approval of mergers etc. The MCA has a system of regular review of the concerns of the stakeholders raised through emails, help desk system, etc.

Mandaviya writes to TN CM, urges swift resolution of Samsung strike

Our Bureau
Chennai

Union Minister of Labour Mansukh Mandaviya has written to Chief Minister of Tamil Nadu MK Stalin regarding the strike at the Sriperumbudur plant of Samsung Electronics. He urged the State government to intervene for an early and amicable resolution for maintaining a positive manufacturing sector ecosystem. He also assured full support from the Ministry to help the State in resolving the matter efficiently, says a release.

Out of the total 1,800 employees, around 1,100 workers are on a strike from September 9 seeking wage revision and the right to form a union.

The Korean major is managing the show at the Sriperumbudur consumer durable factory with the help of the 700-odd workers who are not participating in the strike.



Apart from making use of those who are not participating in the strike, the company has also managed to deploy another 500 workers — apprentices, contract labourers and staff from other departments such as logistics and quality control, sources have told *businessline*.

PRODUCTION HIT

Production was disrupted by 50 per cent on the first day of the strike, and the company managed to increase production to 60 per cent on Day Two. Through various measures, the production at the factory is now 85-90 per cent and will be 100 per cent later this week, said sources. Last

week, the company issued a show-cause notice, which said the workers were on "an illegal strike" from September 9, 2024.

The management proposes to impose 8-day wage duty. "It is needless to mention that you shall not be entitled to wages from September 9, 2024 to the date you report back to work, on 'No Work, No Pay' policy" basis," the company said in its show-cause notice to the striking workers.

After the show-cause notice was issued, 70-80 striking employees reported back to work, sources said. The company management is hopeful that more workers would return to work in the coming days. "We are committed to resolving all issues including wages, benefits and working conditions by negotiating with our workers directly and we urge them to return back to work at the earliest," the company said.

AWS partners with NHA, GeM and PSBA to boost India's digital infrastructure

Sanjana B
Bengaluru

Amazon Web Services (AWS) India has announced that the National Health Authority (NHA), Government e-Marketplace (GeM) and Public Sector Bank Alliance (PSBA) will adopt AWS technology to build scalable solutions.

PSBA, an umbrella organisation formed by 12 public sector banks, has chosen AWS as a cloud service provider to offer cloud computing services to such banks. This empanelment will enable the banks to adopt AWS through PSBA's Community Cloud Services, without creating separate procurement processes for their cloud computing requirements.

E-MARKETPLACE

The Government e-Marketplace (GeM), which the company claims to be the world's

second-largest public procurement platform, is also using AWS. AWS cloud enables GeM's e-procurement features like direct purchasing, bidding, reverse auctions, price matching and demand aggregation, as well as supporting the marketplace, business operations, analysis, customer support, and payment processing.

The NHA is building on AWS to transform healthcare and establish an open digital health ecosystem in India. It aims to build integrated digital health infrastructure in India and provide health coverage to more than 55 crore citizens through schemes like Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana and Ayushman Bharat Digital Mission.

Alongside, in May 2023, AWS announced plans to invest an additional \$12.7 billion (₹1,05,600 crore) in its cloud infrastructure in India

by 2030. The company's total investment outlay in India is \$16.4 billion (₹1,36,500 crore) by 2030. This investment is estimated to contribute \$23.3 billion (₹1,94,700 crore) to India's total GDP by 2030. "This investment is to expand the cloud infrastructure in the country. India is aiming for a \$1-trillion digital economy and \$5-trillion overall economy in the future, and this can be powered through cloud computing. Be it start-ups, enterprises, government, or public sector enterprises, everybody needs a massive scale of compute, network and storage," Pankaj Gupta, Leader - Public Sector, AWS India, said.

The company also works

with other government entities and education customers like the National Skill Development Corporation (NSDC) and the Swachhata App by the Ministry of Housing and Urban Affairs which uses AWS technologies for powering real-time geographic information system (GIS), analytics-based dashboards, business intelligence, IoT and drone-based monitoring of sanitation assets and Digilocker.

AWS is also a technology enabler for edtech player PhysicsWallah.

AWS is also working with Maharashtra State Electricity Distribution Company and other State governments like Madhya Pradesh and Telangana.

Mindspace REIT to build 3 data centres for Princeton Digital Group

Our Bureau
Mumbai

Mindspace Business Parks REIT has entered into an agreement to build three built-to-suit data centres for Princeton Digital Group at Airoli in Mumbai, where the REIT has a 50-acre campus ecosystem.

The REIT has already developed two data centres for PDG with an area of 6.3 lakh sq ft and the current contract will add 10 lakh sq ft to its portfolio.

When completed, the business Park will feature five data center buildings and the total data center footprint within the Mindspace REIT portfolio will stand at 16.5 lakh sq ft.

"This landmark development spanning 15 acres, will become a part of the larger 50-acre campus ecosystem of Mindspace Airoli West," the REIT said in a statement.

"This deal reinforces our commitment to diversifying our portfolio and tapping into high-growth sectors like data centres," said Ramesh Nair, CEO, Mindspace REIT.

"For us, integrating data centres into our portfolio makes strategic sense as they offer stable and long-term revenue streams, future proofs our portfolio, and help diversify income sources," he added.

The REIT will provide PDG with a full range of

turnkey services, including power infrastructure.

PDG, backed by Warburg Pincus, Ontario Teachers' Pension Plan and Mubadala develops and operates data centers in six Asian countries including India, China, Singapore, Indonesia, Malaysia and Japan. In India the hyperscaler has chosen Mumbai for its data center operations. The five buildings in the campus will have a total IT load of 150 MW, according to the company.

K Raheja-sponsor Mindspace REIT operates a portfolio of commercial spaces with a total leasable area of 33.6 million sq ft, of which 26.3 msf is completed.

Packaged quantity of laboratory chemicals should not exceed 500 ml: CBIC

Shishir Sinha
New Delhi

Chemical packages of 500 gm or 500 ml will be categorised as laboratory chemicals and attract an import duty at 10 per cent, according to CBIC, while packages with larger quantity will attract a differential or higher duty.

The new norm is effective from September 19. The issue became contentious after the Budget when the duty on chemical laboratories was raised to 150 per cent and later lowered, after a lot of criticism.

According to a CBIC circular, "laboratory chemicals" means all chemicals, organic or inorganic, whether or not chemically defined, imported and intended only for own use (i.e. other than purposes like

trading, further sale etc) in packages not exceeding 500 gm or 500 ml and which can be identified with reference to the purity, markings or other features to show them to be meant for use solely as laboratory chemicals.

Earlier, with effect from August 1, the Finance Ministry offered relief for researchers and academicians by carving out a new section for the use of lab chemicals for R&D purposes. A notification was issued, under which those importing lab chemicals for R&D and lab use will be taxed on customs duty only at 10 per cent. Such importers must submit an undertaking.

"If the importer submits an undertaking before the Deputy Commissioner of Customs or the Assistant Com-

missioner of Customs, as the case may be, that the goods so imported shall be for use in laboratory or for use in research and development purposes and shall not be sold or traded after importation..." the notification dated July 31 read.

TO ADVERTISE PLEASE CONTACT

Mumbai : 022 - 22021099

Pune : 9890069082

Ahmedabad : 9824024882

thehindubusinessline.

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OPERATING IN TIMBER, PLYWOOD, WOOD FOR ALL KIND INDUSTRIES AT BHACHAU, KUTCH, GUJARAT (Under the regulation 13 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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3. URL of website	Not Available
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6. Quantity and value of main products/ services sold in last financial year	Nil
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16. Process email id to submit EOI	cirp.shrianiрудdhawood@gmail.com

Date: 26/09/2024
Place: Mumbai

Sd/-
Piyush Kisanlal Jani (Resolution Professional)
For Shri Aniruddha Wood Private Limited
Reg. No. IBB/PA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 05/11/2024
Reg Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614
E-mail-ID: capyush@gmail.com

Alembic Limited
CIN: L26100GJ1907PLC00033
Regd. Office: Alembic Road, Vadodara - 390 003
Tel.: +91 265-6637000
Email: alembic.investors@alembic.co.in
Website: www.alembiclimited.com

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Equity Shares Certificate of the Company have been transferred to Investor Education and Protection Fund (IEPF) Authority and the registered shareholder(s) have reported them as lost / misplaced and for the purpose of claiming the shares from the IEPF Authority the registered shareholder(s) have applied for the issue of duplicate Equity Shares Certificate(s):

Shareholder's Name and/or Claimant's Name	Folio No.	Certificate No.	Distinctive Nos.	No. of Shares
Manuprasad Gangashankar Pandya Jointly with Ashokkumar Manuprasad Pandya (Both are deceased) and Kalyani Ashokkumar Pandya	0053754	12646	5658741 - 5671940	13200

The Public is hereby warned against purchasing or dealing with these Equity Shares Certificate in any way. Any person(s) having any claim in respect of the aforesaid Certificate(s), should immediately send full details with documentary evidence to the Company's RTA - Link Intime India Private Limited at its office at "Geetanku" 1, Bhakti Nagar Society, Behind ABS Tower, Old Padra Road, Vadodara - 390 015 or to the Company at its Registered Office mentioned above, so as to reach them/us within 15 days from the date of publication of this Notice, failing which, the Company will proceed to issue duplicate shares certificate(s) for the purpose of claiming the shares from the IEPF Authority without further information.

Please note that no claims will be entertained by the Company or the RTA with respect to original share certificate(s) subsequent to the issue of duplicate(s) thereof.

For Alembic Limited
Sd/-
Keval Thakkar
Company Secretary

Date : 25th September, 2024
Place : Vadodara

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates issued by ICICI Bank Ltd. ("the Company") are stated to have been lost or misplaced and the registered share holders applied for issue of duplicate share certificates.

Folio No.	Registered Shareholders	Certificate No.	Distinctive Nos. From	Distinctive Nos. To	Equity Shares
1007807	Vijaya Lakshmi Nimala Iyer	7243	4096501	4097000	500
1007807	Vijaya Lakshmi Nimala Iyer	906283	5830202391	5830202440	50

Any person who has / have a claim in respect of the said certificate(s) should lodge his/ her / their claim with all supporting documents with the Company or Kfn Technologies Ltd., Selenium Tower B, plot 31-32, Gachibowli, Financial District, Hyderabad - 500032. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s) to the share holders listed above and no further claim would be entertained from any other person(s).

Date : 26.09.2024
Place : Mumbai
Vijaya Lakshmi
Nimala Iyer

GUJARAT W.S. & SEW. BOARD
Online Tender Notice No. 05 / 2024-25

GWSSB invites online tender by the Superintending Engineer, Public Health Circle, 'Jai Bhavan', 3rd Floor Bilkhia Road, Junagadh Ph No. 02852628183 from approved "AA" class Registered Contractors.

Tender ID	Name of Works	Estimated Cost
110663	Mahi Emergency-2021 (Bhesan-Devgad Pipeline based) Civil & Electro Mechanical Work with 10 Years Operation & Maintenance	7924.21 Laacs

The detailed information are available in website <https://gwssb.nprocure.com> upto date 22.10.2024 18:00 hours. Can be filled. Physical document Submitted at office upto date 23.10.2024 18:00 hours by speed post / Registered AD. / Hand Delivery Any further amendments will be published online only. Also it is available on information Department website www.statenders.gujarat.gov.in Contact toll free help line No.1916 for query of any drinking water supply complain.

SBI STATE BANK OF INDIA
RBO, OFFICE-III, AHMEDABAD (13014), 2ND FLOOR, ADMINISTRATIVE OFFICE BUILDING, AMBAWADI, AHMEDABAD-380006

REQUIREMENT OF PREMISES ON LEASE/RENT FOR BANK BRANCH / OFFICE

The State Bank of India requires commercial, title clear premises on ground floor on lease/rent as per requirement of Bank. Offers are invited from owners or Power of Attorney holders of property having all facilities including adequate electrical power, water, parking area etc. at under noted area.

S.No.	Office/Branch Name	Location	Required Carpet Area
1	Polytechnic Branch, Ahmedabad (01043)	within 1.0 km Radius of Polytechnic Branch, Near Panjara Pole, Ahmedabad	3600±25% sq. ft.
2	Sindhu Bhavan Road Branch (New open)	within 1 to 1.5 km Radius From Sindhu Bhavan Hall Ahmedabad	2500 ± 10% sq. ft.

Interested party can download the "TECHNICAL BID" and "PRICE BID" and other details from Bank's website <https://bank.sbi/web/sbi-in-the-news/procurement-news> and submit their offers in two separate sealed cover subscribed "TECHNICAL BID" and "PRICE BID" by packing both these covers in one cover on 25.09.2024 to 16.10.2024 at above address. The Bank will reserve the rights to accept or reject any offer or all the offers without assigning any reason thereof.

Place: Ahmedabad, Date: 23-09-2024 Assistant General Manager (RBO-III, Ahmedabad)

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Place: Mumbai

Sd/-
Piyush Kisanlal Jani (Resolution Professional)
For Shri Aniruddha Wood Private Limited
Reg No. IBB/1PA-001/1P-01439/2018-2019/122164
AFV Validity Date: 05/11/2024
Reg Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondla, Maharashtra, 441614
Email ID: capiyushi@gmail.com

Police Station E. Division, Amritsar City

Advertisement According to Sormenas, PPR 23.18
Topic:- Identification of dead body of unknown person

Appearance:- Age about 35 years, Height 5 feet 5 inches, complexion wheatish, wear green half sleeved t-shirt, black lower (pajama), white and brown coloured toe slippers, bandaged around right wrist.

If any information regarding identification of above unidentified person please contact at below mentioned mobile numbers.

Contact Number:

1. Station House Officer PS E Division, Amritsar 97811-30205
2. Incharge Police Post Galiara: - 97811-30219
3. City Control Room (Amritsar) : 97811-30666

RAJASTHAN STATE HIGHWAYS AUTHORITY, JAIPUR
Email: ho.rsha@rajasthan.gov.in Tel: +91-141-2223547

No. 1066 Date: 23/9/20

SHORT TERM TIT No.23/2024-25
INVITATION OF BIDS FOR TOLL COLLECTION

Bids for collection of user fee on "Ajetgarh to Chala section of SH-13, Bidisar to Jasrasar section of SH-20, Singhana to Buhana - Haryana Border section of SH-13B" under RSHIP Tranche-1, Package-04/II are invited from interested bidders upto 11:30 AM on 07.10.2024.

Other particulars of bid may be visited on the procurement portal (<http://eprc.rajasthan.gov.in> / <https://sppp.rajasthan.gov.in>) of the state. The estimated value of Annual Remittance is Rs. 11.95 Cr.

UBN No: PWD 2425LSLOB06285

Sd/-
(V. L. Dhankhar)
Member (WC & O),
RSHA, Jaipur

DIPR/C/9118/2024

JEJURI MUNICIPAL COUNCIL, JEJURI

E-Tender Notice No. 1924 for 2024-25

JMC invites e-Tender for the work of Jejuri Water Supply Scheme at Tal. Purandar Dist. Pune in the State of Maharashtra valued at **Rs. 62.75 Cr.** Please visit website www.mahatenders.gov.in for detailed information.

Sd/-
Chief Officer,
Jejuri Municipal, Jejuri

SRG HOUSING FINANCE LIMITED
CIN: L65922RJ1999PLC015440
Reg. Off: 321, S M Loda Complex, Near Shastri Circle, Udaipur-313001(Rajasthan)
Phone: 0294-2412609 E-mail: info@srghousing.com Website: www.srghousing.com

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned Borrower, Co-Borrower(s), Mortgagee(s) and Guarantor(s) hereinafter referred as Borrowers have availed Loan(s) Facility(ies) from SRG Housing Finance LTD. (SRG HFL) for mortgaging your immovable property(ies) and have defaulted in repayment of the same and were classified as NPA. The Authorized Officer has pursuant to the said assignment and for the recovery of the outstanding dues, exercise the power conferred u/s 13(12) of The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT) read with the Security Interest (Enforcement) Rules, 2002 (RULES) has issued the Demand Notice u/s 13(2) of said ACT. The Authorized Officer has reason to believe that the borrower or his agent is avoiding the service of the notice or that for any other reason, the service cannot be made. The contents of which are being published herewith by way of Alternate Service upon you. You the Borrowers are therefore called upon to make payment of the below demanded amount with future interest, incidental expenses, costs charges etc., w.e.f. as mentioned herein below in full within 60 days of this notice. You can also pay the said amount with future interest, incidental expenses, costs charges etc., till date through online mode (Debit / Credit / NEFT / RTGS / UPI) by log on to www.srghousing.com and after the successful payment share the details. If failing which the undersigned shall be constrained to take action u/s 13(4) & 14 the ACT. Your attention is invited to the provision of 13(8) & 13(13) in respect of time available, to redeem the secured assets and not to sale, lease or otherwise the secured assets without our consent

S. NO.	Loan Account Number /Borrower's / Co-borrower's / Guarantor's	1) Date Of Demand Notice 2) Claim Amount As Per Demand Notice	Description Of Immovable Property (Together With Buildings And Structures Constructed, To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth.)
1.	HLR0000000001175 Mr. Kishan Pravinbhai Babriya S/o Mr. Pravinbhai Babriya (Borrower) Mr. Umangbhai Pravinbhai Babriya S/o Mr. Pravinbhai Babriya (Co-Borrower-1) Mrs. Gitabai W/o Mr. Pravinbhai Babriya (Co-Borrower-2) Mr. Pravinbhai Ranchoobhai Koli S/o Mr. Ranchoobhai Koli (Co-Borrower-3) Mr. Paresh Kumar Maheshbhai S/o Mr. Maheshbhai Trivedi (Guarantor-1) Mr. Jagabhai Vanjabhai Babriya S/o Mr. Vanjabhai Babriya (Guarantor-2)	1. Date Of Demand Notice-October 03, 2023 2. Claim Amount As Per Demand Notice- ₹ 8,90,260/- rupees Eight Lakh Ninety Thousand Two Hundred And Sixty Only As On September 11, 2023 Future Interest, Incidental Expenses, Cost, Charges Etc, W.e.f. September 12, 2023.	In The Name Mrs. Gitabai Pravinbhai Babriya W/o Mr. Pravinbhai Babriya Having City Survey No.-2245, Gram-Halvad Tehsil- Halvad, District-Morbi (Gujarat) Admeasuring About 50.60 Sq. Meter, Surrounded By: East-House Of Getabai Pravinbhai Babriya, West - Road, North-House Of Limbbhai Rebari, South-House Of Hasubhai Trivedi
2.	HLR00000000014332 Mr. Manoj Parmar S/o Mr. Fusabhai Parmar (Borrower) Mrs. Bhavnaben Parmar W/o Mr. Manojbhai Parmar (Co-Borrower) Mr. Maheshbhai Mangaldas Makwana S/o Mr. Mangaldas Makwana (Guarantor)	1. Date Of Demand Notice- June 12, 2024 2. Claim Amount As Per Demand Notice- ₹ 3,27,970/- Rupees Three Lakh Twenty Seven Thousand Nine Hundred And Seventy Only As On June 12, 2024 Future Interest, Incidental Expenses, Cost, Charges Etc, W.e.f. June 13, 2024.	In The Name Mr. Manojbhai Parmar S/o Mr. Fusabhai Parmar Having Mikat No.-595, Parmar Vas, Nr. Mahakali Temple, Village-Parbatpura, Tehsil-Mansa, District-Gandhinagar (Gujarat) Admeasuring About 540.00 Sq. Ft. Surrounded By: East-Adj. House, West-Road, North-House Of Jashubhai Parmar, South-House Of Parmar Baldevbhai
3.	HLR00000000010737 HLR00000000015413 Mr. Jaydevdan Gadhvi S/o Mr. Devraj Gadhvi (Borrower) Mr. Devraj Gadhvi S/o Mr. Bhima Gadhvi (Co-Borrower - 1) Mrs. Himaben Devraj Gadhvi W/o Mr. Devraj Bhima Gadhvi (Co-Borrower-2) Mr. Bahadurand Chandand Gadhvi S/o Mr. Chandand Gadhvi (Guarantor)	1. Date Of Demand Notice- July 27, 2024 2. Claim Amount As Per Demand Notice- ₹ 3,80,690/- Rupees Three Lakh Eighty Thousand Six Hundred Ninety Only As On July 26, 2024 Future Interest, Incidental Expenses, Cost, Charges Etc, W.e.f. July 27, 2024	In The Name Mr. Jaydevdan Gadhvi S/o Mr. Devraj Gadhvi Having Plot No.-15, Pradyan No.-03, Street No.-06, Umia Chowk, Gram-Mavdi, Tehsil-Mavdi, District-Rajkot (Gujarat) Admeasuring About 26.42 Sq. Ft. Surrounded By: East - Others Property, West - Public Road, North - Others Property, South - Others Property
4.	HLR00000000011096 Mr. Chimanbhai Patel S/o Mr. Keshavbhai Patel (Borrower) Mrs. Madhuben Patel W/o Mr. Chimanbhai Patel (Co-Borrower-1) Mr. Jatin Kumar Patel W/o Mr. Chimanbhai Patel (Co-Borrower-2) Mr. Lalshih Chauhan S/o Mr. Dhursinh Chauhan (Guarantor-1) Mr. Hitendra Kumar Patel S/o Mr. Hasmukhbhai Patel (Guarantor-2)	1. Date Of Demand Notice- July 29, 2024 2. Claim Amount As Per Demand Notice- ₹ 5,43,620/- Rupees Five Lakh Thirty Three Thousand Six Hundred Twenty Only As On July 26, 2024 Future Interest, Incidental Expenses, Cost, Charges Etc, W.e.f. July 27, 2024.	In The Name Mr. Chimanbhai Patel S/o Mr. Keshavbhai Patel Having Mikat No.-24, Patel Fali, Gram-Umedpur, Tehsil-Modasa District-Arvali (Gujarat) Admeasuring About 2400.00 Sq. Ft. Surrounded By: East - Road, West - House Of Kachrubhai Maknabhai Patel, North-House Of Kodben Patel, South-House Of Bhurabhai Dalaybhai
5.	HLR00000000007053 Mrs. Arunaben Baria W/o Mr. Pankajbhai Patel (borrower) Mr. Pankajkumar Patel W/o Mr. Rayjibhai Patel (Co-Borrower-1) Mrs. Shantaben Patel W/o Mr. Rayjibhai Patel (Co-Borrower-2) Mr. Rajeshkumar Patel W/o Mr. Ranchoobhai Patel (Guarantor)	1. Date Of Demand Notice- July 31, 2024 2. Claim Amount As Per Demand Notice- ₹ 3,61,290/- Rupees Three Lakh Sixty One Thousand Two Hundred And Ninety Only As On July 31, 2024 Future Interest, Incidental Expenses, Cost, Charges Etc, W.e.f. August 01, 2024.	In The Name Mrs. Arunaben Baria W/o Mr. Pankajbhai Patel Having Property No.-781, Patel Faliy, Gram-Vadagam, Tehsil-Khanpur, District-Mahisagar (Gujarat) Admeasuring About 1440.00 Sq. Ft. Surrounded By: East-Temple, West-On July 31, 2024 Future Interest, Incidental Expenses, Cost, Charges Etc, W.e.f. August 01, 2024.
6.	HLR000000000015136 Mr. Rajeshbhai Chenva S/o Mr. Giridharbhai (Borrower) Mr. Giridharbhai Chenva S/o Mr. Alkhabhai (Co-Borrower-1) Mrs. Hemaben Chenva W/o Mr. Rajeshbhai (Co-Borrower-2) Mr. Rajeshkumar Parmar S/o Mr. Dahayabhai (Guarantor)	1. Date Of Demand Notice- July 31, 2024 2. Claim Amount As Per Demand Notice- ₹ 3,32,480/- Rupees Three Lakh Thirty Two Thousand Four Hundred And Eighty As On July 31, 2024 Future Interest, Incidental Expenses, Cost, Charges Etc, W.e.f. August 01, 2024	In The Name Mr. Giridhabhai Arkhabhai Chenva S/o Mr. Arkhabhai Chenva Having Gram Panchayati Property No.-413, Gram-Jumsar, Tehsil-Idar, District-Sabarkantha, (Gujarat) Admeasuring About 1200.00 Sq. Ft. Surrounded By: By: East - Road, West - Road, North - House Of Mr. Chenva Ramji Shankar, South - House Of Mr. Chenva Gidha Arkhaji 01, 2024
7.	HLR000000000015288 Mr. Kapilaben Parmar W/o Mr. Manubhai Parmar (Borrower) Mr. Luckykumar Parmar S/o Mr. Manubhai Parmar (Co-Borrower) Mr. Amrutbhai Dhulabhai Vankar S/o Mr. Dhulabhai Vankar (Guarantor)	1. Date Of Demand Notice- July 31, 2024 2. Claim Amount As Per Demand Notice- ₹ 3,27,350/- Rupees Three Lakh Twenty Seven Thousand Three Hundred And Fifty As On July 31, 2024 Future Interest, Incidental Expenses, Cost, Charges Etc, W.e.f. August 01, 2024.	In The Name Mrs. Parmar Kapilaben Manubhai W/o Mr. Manubhai Parmar And Mrs. Parmar Luckykumar Manubhai S/o Mr. Manubhai Parmar Having Gram Panchayati Property No.-09, Nadari, Gram-Delwada, Tehsil-Vadali, District-Sabarkantha (Gujarat) Admeasuring About 1200.00 Sq. Ft. Surrounded By: East - Fali Road, West - Grazing Land/ Open Road, North - House Of Bhambhi Galbhabhai Kodarbai, South - House Of Bhambhi Manabhai Kodarbai

PLACE: Udaipur
DATE: 26-09-2024

Sd/-
Authorized Officer
SRG Housing Finance Limited

EXPRESS Careers

MORMUGAO PORT AUTHORITY
APPOINTMENT ON DEPUTATION BASIS

Brief Advertisement Notice No. GAD/PC-A/151/2024 Date: 26th Sept. 2024

Mormugao Port Authority, Headland Sada invites applications from Central Government / State Governments / Union territory administration / Public Sector Undertakings / Autonomous Bodies (Other than Major Port Authorities) for filling up of One vacant post of **Chief Engineer (HoD)** on deputation basis for a period of 03 years through "Online Application Portal" (OAP) of the Ministry of Ports, Shipping and Waterways website <https://onlinevacancy.shipm.in>. The applicant should register the same in online Application Portal.

The last date for applying online is 11.10.2024. Applications in prescribed proforma Through Proper Channel along with the documents in an envelope, superscribing "Application for the post of Chief Engineer (HoD) in Mormugao Port Authority on deputation basis" addressed to the Secretary, Mormugao Port Authority, "Saaras" General Administration Department, Administrative Office Building, Headland Sada, Goa-403804 along with self-attested copies of certificates, last 5 years ACRS/PARs, etc. through Registered Post/Speed Post only. For further details, visit MPA website <https://www.mptgoa.gov.in>.

Sd/-
SECRETARY

PUNYASHLOK AHILYADEVI HOLKAR SOLAPUR UNIVERSITY, SOLAPUR
(Under Maharashtra Public Universities Act, 2016)
Phone No.0217-2744770 Email-registrar@sus.ac.in

Applications are invited from the eligible candidates in the prescribed format for the following post on the establishment of the Punyashlok Ahilyadevi Holkar Solapur University Solapur

Advt. No. : PAHSUS/Estab./2024/235

Sr.No.	Name of the Post	No. of Posts	Category
1	Director, Innovation, Incubation and Linkages	01	Open

Duly completed, application in prescribed form, along with all enclosures, shall be sent to the Registrar, Punyashlok Ahilyadevi Holkar Solapur University, Solapur - 413 255 so as to reach on or before 25/10/2024 (Up to 05.30 p.m.)

Further details can be downloaded from the University website <http://sus.ac.in> link of Recruitment/Employment Opportunities. The same is posted on Govt. of Maharashtra website www.maharashtra.gov.in

Sd/-
(Yogini Ghare
Registrar)

Date- 25/09/2024

Rajkot Nagarik Sahakari Bank Ltd. R.O. & H.O.: "Arvindbhai Maniar Nagarik Sevalay", 150' Ring Road, Nr. Raiya Circle, Rajkot. Ph. 2555716 **Notice for Sale**

In terms of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI Act-2002) Pursuant to the possession of the properties described herein below is **physically taken** by the Authorized Officer for recovery of the secured debts of Rajkot Nagarik Sahakari Bank Ltd., from following borrowers. OFFERS are invited by the undersigned in sealed cover for purchase of this properties within **30 days** from the date of this Notice, brief particulars of which is given hereunder. For inspection of the properties and tender form, one can contact us at Rajkot Nagarik Sahakari Bank Ltd., Arvindbhai Maniar Nagarik Sevalay, Recovery Department, Head Office, 150 Feet Ring Road, Near Raiya Circle, Rajkot OR from our relevant Branch.

-> **Last Date for submission of tender: 06-11-2024 (Up to 05:00 P.M.)**
-> **Date, Time & Place of Opening the tenders: 11.11.2024, 05:00 P.M., at 'Arvindbhai Maniar Nagarik Sevalay', 150' Ring Road, Nr. Raiya Circle, Rajkot.**

Sr. No.	Borrower Name & Branch Name	Description of Properties	Possession Taken Date	Total Dues	Reserve Price Deposit Amount
1	Kadri Nijamudin Hajjabbud Sorathiyawadi Branch, Rajkot. (Secu.No.3156)	Immovable Property situated in Rajkot Dist., Sub Dist. Rajkot, Rajkot City, In Boundary of Rajkot Municipal Corporation Paiki Old Khadpith Paiki Near Lakhajiraj School Opp. Brahmipuri wadi Near Kotak Street City Survey Ward No. 1 City Survey No.2318 To 2325 Paiki Land Approx 83-61 Sq. Meter building constructed thereon paiki 1st Floor alongwith Construction thereon acquired Vide Regd. Sale deed No.11216 Dated 03/11/2010 in the Name of Shri Rahila Nijamudin Kadri and bounded by as under:- North :- Others Property South :- Public Road East :- Others Property West :- Others Property (Short Address :- Sir Lakhajiraj Road, Opp. Bramhpuri Vadi, Kotak Street, Rajkot -Gujarat)	27/02/2024	Rs.6,16,481.00 + Unapplied Interest W.e.f. 01/09/2024 + Legal Expenses	Rs.8,10,000/- Rs.81,000/-
2	Masque Boutique (Prop : Kadri Rahilabanu Nizamudin) Sorathiyawadi Branch, Rajkot. (Secu.No.3246)	Immovable Property situated in Rajkot Dist., Sub Dist. Rajkot, Rajkot City, In the Boundary of Rajkot Mahanagar Palika City Survey Ward No 1 City Survey No 2318 to 2325, National Guest House Near Lakhajiraj School, Juni Khadpith, Diwanpara Main Road, Opp Brahmipuri Wadi Paiki On Second Floor Super Builtup Area Land Approx 105-00 Sq Yard (Approx 88-00 Sq Mts) thereon acquired Vide Regd. Sale deed No. 8669 Dated 11/10/1985 in the Name of Shri Saiyad Nizamudin Haji Abdulkadar Kadri and bounded by as under:- North :- House of Other's Ownership South :- Road East :- House of Other's Ownership West :- House of Other's Ownership (Short Address :-Sir Lakhajiraj Road, Opp. Bramhpuri Vadi, Kotak Street, Rajkot -Gujarat)	10/07/2024	Rs.9,60,102.70 + Unapplied Interest W.e.f. 01/09/2024 + Legal Expenses	Rs.5,96,610/- Rs. 59,700/-
3	Manna Sumita Dipakkumar Bedipara Branch, Rajkot. (Secu.No.4104)	Immovable Property Situated in Rajkot Dist., Sub-Dist. Rajkot, City in Rajkot, on Darbagadh Road Near Chora Aghat Verified rights of land admeasuring area approx. 337-31 Sq. Meter Known as "Ornament Arcade" Multi Story Building Paiki Office No.310 on third Floor which have admeasuring Carpet area approx.6-07 Sq. Meter which have admeasuring Built-Up area approx. 7-284 Sq. Meter which have City Survey Ward No. 2. City Survey No.1337 to 1341 acquired vide Regd. sale deed No.2068, Dated 09/03/2011 in the name of Dipakkumar Hemantkumar Manna and bounded by as Under:- North :- Office No.310. South :- Office No.312 East :- Common Passage, Which have this Office Door West :- Other's Owner House (Short Address :-Ornament Arcade Office No.310 Third Floor, Darbagadh, Sonibazar, Rajkot 360001-Gujarat)	23/12/2024	Rs. 8,82,567.00 + Unapplied Interest W.e.f. 01/09/2024 + Legal Expenses	Rs.7,02,000/- Rs.70,200/-
4	Bhanderi Madhabhai Muljibhai Mavdiplot Branch, Rajkot. (Secu.No.4515) (Secu.No.4516)	Immovable Property Situated in Rajkot District, Sub-District Rajkot, in the boundary of Rajkot Municipal Corporation Village Mavdi Revenue survey no.115/B, T.P. Scheme No.8(Mavdi), plot no.5, F.P. No.5/5 Paiki land area 397-28 Sq. Mtr. and F.P. No.5/6 land area 479-00 Sq. Mtr and total area 876-28 Sq. Mtr. there on Commercial Building Known as "Shivalay" in which 4th floor, Office No.401 which Built-up area 15-09 Sq. Mtr. which carpet area 12-75 Sq. Mtr. acquired vide Reg. Sale Deed No.3870, Dated. 10/06/2019 in the name of Bhanderi Madhabhai Muljibhai and bounded by as under:- North :-Office No. 402 South :- O.T.S. / after Margin Land of F.P.No.5/5 Paiki East :- O.T.S. / after Margin 9-00 Wide Road. West :- Common Passage and then after Lift (Short Address :-Office No. 401 (4th Floor), "Shivalay", Nr. Raj Bank, Opp. Jithariya Hanuman Temple, Nr. Mavdi Chokdi, Mavdi Main Road, Off 150 Ft. Ring Road, Rajkot 360004 - Gujarat)	04/08/2024	Rs. 11,07,197.00 + Unapplied Interest W.e.f. 01/09/2024 + Legal Expenses	Rs.11,01,600/- Rs.1,10,160/-
5	Jani Manojkumar Rameshchandra Kothariya Road Branch, Rajkot. (Secu.No.4531)	Immovable Property Situated in Rajkot District, Sub-District Rajkot, within the Boundary of Rajkot Municipal Corporation area known as "Kevadawadi" in that kevadavadi main road Aghat Lekh Land City Survey Ward No.11, City Survey No.548 Paiki Land and there on "Somnath Complex" Building lower Level Shop No.2-B which carpet area 130-00 Sq. feet, Built-up area 12-08 Sq. Mtr acquired vide Reg. Sale Deed No.1194, Dated. 30-01-2020 in the name of Jani Manojkumar Rameshchandra and bounded by as under:- North :-Lower Level Shop No. 2-A South :- Other's Property East :- Somnath Complex Remaining Part West :- Common Passage then after Kevadavadi Main Road (Short Address :-Shop No. 2-B, "Somnath Complex", Opp. Ganesh Mandap, Kevadavadi Main Road, Rajkot 360001- Gujarat)	10/08/2024	Rs. 7,94,214.00 + Unapplied Interest W.e.f. 01/09/2024 + Legal Expenses	Rs.7,09,800/- Rs.70,980/-

Terms & Conditions : 1. The immovable properties are to be sold on "As is where is" and "As is what is" basis. 2. The purchaser will have to pay any type of Govt. dues / Semi. Govt. dues / Municipal taxes / Electricity Bills etc., if any, due on this property. If any document relating to this property is pending for payment of stamp duty, the purchaser will have to pay the same. 3. In the court cases, if any, relating to this Property, the orders of the court, would be binding to the purchaser. 4. The tenderer can bid for any amount, but he is to submit a Banker's Cheque/Demand draft of 10% of Reserve Price as deposit, as mentioned above payable to Rajkot Nagarik Sahakari Bank Ltd., Rajkot with the tender. 5. One can get tender form from the undersigned or from our relevant Branch. 6. The Bank reserves its right to accept or reject any tender. Property may not be sold below reserve price. 7. The tenderer will be required to pay 25% of the bid price on acceptance of his tender (10% of the reserve price submitted with the tender will be taken into account) 8. If the successful tenderer will fail to pay the accepted bid price, the amount of deposit will be forfeited by the Bank. 9. On unacceptance of the tender the amount of deposit will be refunded without any interest thereon. 10. The authorized officer does hereby state that, the bank is not aware about any charge or tax or liability for the said property. However, the bidder shall ensure by his own sources to find out any charges, lien, encumbrance, property tax, Government dues in respect of the property and the same shall be the responsibility of the tenderers.

***30 days Statutory Sale notice to the Borrower, Guarantors & Mortgagor. *Prospective buyer may also visit our website www.rnsindia.com for sale advertisement.**

Dt. 25/09/2024, Rajkot. Authorized Officer, Rajkot Nagarik Sahakari Bank Ltd., H.O., Recovery Dept., Rajkot.

दिव्यधन रिसायकलिंग इंडस्ट्रीजचा आयपीओ आज होणार खुला, तर ३० तारखेला बंद होणार

मुंबई, दि. २५ (प्रतिनिधी) : दिव्यधन रिसायकलिंग इंडस्ट्रीज लि. पुनर्जन्मीकरण पॉलिस्टर स्टेपल फायबर आणि पुनर्जन्मीकरण पेटेलेट्सची उत्पादक असलेली कंपनी २६ सप्टेंबर २०२४ रोजी आपला इश्यू खुला करणार असून त्यातून २४.१७ कोटी रुपये वाढवण्याचे उद्दिष्ट आहे. कंपनीचे शेअर्स

एनएसई इमर्ज प्लॅटफॉर्मवर सूचीबद्ध केले जातील. प्रत्येकी १० रुपयाच्या दर्शनी मूल्यावर ३७,७६,००० इक्विटी समभागपर्यंत इश्यूचा आकार आहे. इश्यू साइज २२.६६ कोटी रुपये ते २४.१७ कोटी रुपये आहे. तर प्राइस बँड ६० ते ६४ रुपये प्रति शेअर आहे. लॉट साइज - २००० इक्विटी शेअर्स आहे.

या इश्यूमधून मिळणारे निव्वळ उत्पन्न प्रामुख्याने भांडवली खर्च आणि सामान्य कॉर्पोरेट उद्दिष्ट्यांसाठी वापरले जाईल. अँकर पोर्शनसाठी बोली २५ सप्टेंबर २०२४ रोजी उघडेल आणि इश्यू ३० सप्टेंबर २०२४ रोजी बंद होईल. बुक रनिंग लीड मॅनेजर नारनोल्या फायनान्शियल अँडव्हायझर्स लि.

हे आहेत. इश्यूचे रजिस्ट्रार स्कायलाइन फायनान्शियल सर्व्हिसेस प्रा. लि. आहेत. दिव्यधन रिसायकलिंग इंडस्ट्रीज लि.चे व्यवस्थापकीय संचालक श्री. वरुण गुप्ता म्हणाले, " ही सार्वजनिक ऑफर आमच्या विस्तार करण्यासाठी आणि उत्पादनातील नवीन

स्वीकारण्यासाठी एक महत्त्वपूर्ण पाऊल आहे. जमा केलेला निधी आम्हाला अत्याधुनिक क्षेत्रात गुंतवणूक करण्यास मदत करेल. तंत्रज्ञान, आमच्या पायाभूत सुविधांमध्ये सुधारणा करा आणि पुनर्जन्मीकरण केलेल्या पॉलिस्टर उत्पादनांची वाढती मागणी पूर्ण करण्यासाठी आमचे ऑपरेशन्स स्थेक करा.

एअरटेलने स्पॅम शोधण्यासाठी भारतातील पहिले एआय संचालित नेटवर्क सोल्यूशन सादर केले

मुंबई, दि. २५ (प्रतिनिधी) : देशातील स्पॅमकॉल समस्येला आळा घालण्यासाठी भारती एअरटेलने ("एअरटेल") आज भारतातील पहिले नेटवर्क आधारित, एआय संचालित स्पॅम शोधण्यासाठी समाधान सादर केले जे आपल्या ग्राहकांसाठी स्पॅम कॉल आणि संदेशांच्या समस्येचे लक्षणीय निराकरण करेल. टेलिकॉम सर्व्हिसेस प्रोव्हायडरने देशातील अशा प्रकारचे पहिलेच समाधान

सादर केले आहे, हे टूल ग्राहकांना सर्व संशयित स्पॅम कॉल आणि एसएमएसला रिअल टाइममध्ये सतर्क करेल. हे समाधान विनामूल्य आहे आणि सर्व एअरटेल ग्राहकांसाठी सेवा विनंती न करता किंवा ऑप डाउनलोड न करता आणोआप सक्रिय होईल. भारती एअरटेलचे व्यवस्थापकीय संचालक आणि मुख्य कार्यकारी अधिकारी गोपाल विठ्ठल म्हणाले, "स्पॅम ग्राहकांसाठी धोकादायक बनले आहेत.

AUTHUM ऑथम इन्वेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड

नोंदीकृत कार्यालय : ७०७, ग्रेड जेट, फ्रि प्रेम जल्ल रोड, नर्मिन पॉईंट, मुंबई ४०० ०१९. ट. (०२२) ६७७४११३ फॅक्स : + (०२२) ६७७४ १११६ ई-मेल : info@authum.com	
मागणी सूचना	
ज्याअर्थी कर्जदार/ सह-कर्जदार/ हमीदार/ ग्वाहाणवटदार खालील निर्देशित अनुसार यांनी ऑथम इन्वेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड (एआयएएल) (निर्माण कंपनी म्हणून व रिलायन्स कमर्शियल फायनान्स लिमिटेड म्हणून एकत्रित व्यवसाय (आरसीएफएल) यांनी एआयएएल यांना एसीएलटी आदेश दि. १०.०५.२०२४) यांच्याकडून वित्तीय सहाय्याचा प्राप्त केली होती. आमचे म्हणणे आहे की, वित्तीय सहाय्याचा प्राप्त केल्यानंतर कर्जदार/ हमीदार/ ग्वाहाणवटदार यांनी नियत तारीखा अनुसार प्रमुख रकम व त्यावरील व्याजाचे प्रदान करण्यास कसूर केली आहे. खाते खालील निर्देशित अनुसार संबंधित प्रदायकांक अकार्यक्षम मानल्या म्हणून वार्षिक करणात येत आहे व एआयआयएल बुकमधील सीक्युरिटीयझेशन अँड रिस्कमॅनेज्मेंट ऑफ फायनान्सीअल असेट्स अँड एफकोसिमेंट ऑफ सीक्युरिटी इंटरेस्ट अँड, २००२ च्या प्राथिक अधिकारी यांनी नंगनाल हाऊसिंग बँके द्वारे जारी केले आहे व सीक्युरिटी इंटरेस्ट (एफकोसिमेंट) नियम, २००२ च्या नियम ३ सहायान अनुच्छेद १३ (४) च्या प्राथ अधिकारानुसार सदर सूचना संबंधित तारखेस खालील मागणी सूचना अनुसार कर्जदार/ हमीदार/ ग्वाहाणवटदार यांना पुढील व्याजाचे प्रदान करायचे व थकित रकमेचे प्रदान प्रगतीक घ्यावे, मू्य, प्रभात अदी रकमेचे प्रदान सदर सूचेच्या प्रिम्दि तारखेपासून ६० दिवसांच्या आत सूचित करावे. सूचना खालील अनुसार सार्वजनिक वेळी त्यांच्या अंतिम ज्ञात पत्त्यावर पाठविली आहे ती त्यांना मिळाली नाही आहे.	

क्र.	कर्ज खाते क्र./कर्जदार यांचे नाव/ पत्ता	सह-कर्जदार व हमीदार यांचे नाव व संचालक नाव	एनपीए तारीख	मागणी सूचना दिनांक	थकित रक्कम	कर्ज रक्कम
१.	आएएएलपीएमएएम००००५५२६२	२. रि.टा. विनयकुमार धायार	२९.१२.२०२०	०२.०९.२०२४	₹. ८,९५,५९,२९०/-	₹. ५,००,००,०००/-
	१. मोरेश धायार, २६ वलीफोर्ट ४ था मजला, सर पोचखणवाला रोड, वरळी मुंबई महाराष्ट्र ४०० ०२५ तसेच : कार्यालय/ लांडेज ११७७११६ ११९ १२१ ते १२२ १४३ १३२, १ ला मजला, धायार कॉम्प्लेक्स, प्लॉट क्र. ५१, सेक्टर १५, सीबीडी बेलारु नवी मुंबई महाराष्ट्र ४०० ६१४.	३. धायार हार्दिस ४. विनय कुमार				(₹. पाच कोटी मत्र) हजार दोनशे दहा मा)
ग्वाहाण मालमतेचे विवरण : कार्यालय/ लांडेज ११७ ११६ ११९ १२१ १२२ १२३ १२५ १२६ १२७ १२८ ते १२९ १३१ १३२, १ ला मजला, धायार कॉम्प्लेक्स, प्लॉट ५१, सेक्टर १५, सीबीडी बेलारु, नवी मुंबई महाराष्ट्र ४०० ६१४.						
२.	आएएएलपीएमएएम००००५५२७२	३. अंजली श्याम सीनानी	२९.११.२०२०	२९.०८.२०२४	₹. ८,१२,५५,९४४/-	₹. ४,४०,००,०००/-
	१. जेम अँड असोसिएट्स अंजली प्लॉट क्र. १८, गुलमोहर रोड जेव्हापीडी जुहु मुंबई महाराष्ट्र ४०० ०४९ पहिला मजला, हर्षवर्धन चेंबर ओशिवारा तुलसी कमर्शियल प्रायम्येस सीएचएसएल लिंक रोड, ओशिवारा महाडा लेव्हाऊट अंधेरी पश्चिम मुंबई महाराष्ट्र ४०० १०२.	४. श्याम श्याम सीनानी ५. जेम अँड असोसिएट्स ६. श्याम भेकमल				(₹. आठ कोटी बारा लाख चार कोटी नऊशे चौघाव्याव मात्र) चाळीस लाख मात्र)
ग्वाहाण मालमतेचे विवरण : सर्व ती भाग व भूखंड असलेली पहिला मजला मोजमापित २४०० चौ. फूट चर्टई क्षेत्रफळ बिल्डींग हर्षवर्धन चेंबर म्हणून ज्ञात, सोसायटी ओशिवारा तुलसी कमर्शियल प्रायम्येस को-ऑप. सोसायटी लिमिटेड म्हणून ज्ञात, महाडा लेव्हाऊट, जोगेश्वरी (पश्चिम), मुंबई ४०० १०२ बांधकामिन जमिन धारक प्लॉट क्र. आर-१६ धारक सव्हे क्र. ४ (भाग) व २ (भाग) गाव ओशिवारा, तालुका अंधेरी मुंबई ४०० १०२.						
३.	आएएएलपीएमएएम००००५५२७६	१. कश्यप प्रण गंधी, टोरोन कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	२९.११.२०२०	२९.०८.२०२४	₹. २,४०,४४,०००/-	₹. १,००,००,०००/-
	१. कश्यप प्रण गंधी, टोरोन कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. दोन कोटी चाळीस लाख चव्वेचावीस हजार आठशे मात्र)
ग्वाहाण मालमतेचे विवरण : सर्व ती भाग व भूखंड असलेली पहिला मजला मोजमापित २४०० चौ. फूट चर्टई क्षेत्रफळ बिल्डींग हर्षवर्धन चेंबर म्हणून ज्ञात, सोसायटी ओशिवारा तुलसी कमर्शियल प्रायम्येस को-ऑप. सोसायटी लिमिटेड म्हणून ज्ञात, महाडा लेव्हाऊट, जोगेश्वरी (पश्चिम), मुंबई ४०० १०२ बांधकामिन जमिन धारक प्लॉट क्र. आर-१६ धारक सव्हे क्र. ४ (भाग) व २ (भाग) गाव ओशिवारा, तालुका अंधेरी मुंबई ४०० १०२.						
४.	आएएएलपीएमएएम००००४७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. तीन कोटी अठरा लाख पंचाव्याव हजार सहाशे एकतीस मात्र)
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५.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. एक कोटी अठरा लाख पंचाव्याव हजार सहाशे एकतीस मात्र)
ग्वाहाण मालमतेचे विवरण : सर्व ती भाग व भूखंड असलेला गाळा क्र. ३०७ व ३०७ए, २ रा मजला, बिल्डींग गंधी इंडस्ट्रियल इस्टेट म्हणून ज्ञात, गंधी इंडस्ट्रियल प्रायम्येस को-ऑपरिटेव्हि हाऊसिंग सोसायटी लि. म्हणून, ऑफ आर रोड, गोवाण पूर्व, मुंबई ४०० ०६३.						
६.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. एक कोटी अठरा लाख पंचवीस हजार पाचशे त्रेस मात्र)
ग्वाहाण मालमतेचे विवरण : प्लॉट क्र. १२१, १२ रा मजला, भांगशाली १. ११.०७.२०२४ २. दिशा नविस भांगशाली ३. ११.३०.२०२४ ४. ११.३०.२०२४						
७.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. एक कोटी अठरा लाख पंचवीस हजार पाचशे त्रेस मात्र)
ग्वाहाण मालमतेचे विवरण : प्लॉट क्र. १२१, १२ रा मजला, भांगशाली १. ११.०७.२०२४ २. दिशा नविस भांगशाली ३. ११.३०.२०२४ ४. ११.३०.२०२४						
८.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. एक कोटी अठरा लाख पंचवीस हजार पाचशे त्रेस मात्र)
ग्वाहाण मालमतेचे विवरण : प्लॉट क्र. १२१, १२ रा मजला, भांगशाली १. ११.०७.२०२४ २. दिशा नविस भांगशाली ३. ११.३०.२०२४ ४. ११.३०.२०२४						
९.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. एक कोटी अठरा लाख पंचवीस हजार पाचशे त्रेस मात्र)
ग्वाहाण मालमतेचे विवरण : प्लॉट क्र. १२१, १२ रा मजला, भांगशाली १. ११.०७.२०२४ २. दिशा नविस भांगशाली ३. ११.३०.२०२४ ४. ११.३०.२०२४						
१०.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. एक कोटी अठरा लाख पंचवीस हजार पाचशे त्रेस मात्र)
ग्वाहाण मालमतेचे विवरण : प्लॉट क्र. १२१, १२ रा मजला, भांगशाली १. ११.०७.२०२४ २. दिशा नविस भांगशाली ३. ११.३०.२०२४ ४. ११.३०.२०२४						
११.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. एक कोटी अठरा लाख पंचवीस हजार पाचशे त्रेस मात्र)
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१२.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
	३. आतेरुज कॅम्प प्रा. लि., गाळा क्र. २०६, १ ला मजला, गंधी ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	६. अतेंद्रुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.				(₹. एक कोटी अठरा लाख पंचवीस हजार पाचशे त्रेस मात्र)
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१३.	आएएएलपीएमएएम००००५७९१०	३. आतेरुज कॅम्प प्रा. लि. ४. रोनीन कश्यप गंधी ५. जेम अँड असोसिएट्स	०५.१०.२०१९	२९.०८.२०२४	₹. ३,६८,९५,६३१/-	₹. १८०,००,०००/-
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गुप्तारुज कॅम्प प्रा. लि. ७. टोनीन कश्यप गंधी ८. टोनीन कॅम्प प्रा. लि.

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